

Check List for Installation of Application Software  
Under e-Courts Project

1. Server room is ready in compliance with minimum standard civil parameters like for roof & floor conditions, there should be no open window or gap on wall of server room.
2. A/C in server room should be in working condition.
3. Furniture like tables, chairs for computers & peripherals.
4. Electrical earthing means ground to neutral difference within prescribed limit.
5. Electrical cabling in server room and places where desktops/thin clients and printers are to be used.
6. LAN points in server room and different branches of Court, distribution as decided by respective court & NIC officers.
7. UPS is installed and UPS supply is available to desired computer equipments.
8. Servers, clients and printers are installed.
9. LAN is configured for communication between servers and clients. Nodes of atleast three courts dealing with combination of civil, criminal or any other important type, as decided by that court, case types should be functional on LAN for installation of application software for the purpose of testing.
10. RAID feature, if procured in servers, is to be configured.
11. Kick start CD can take care of issue of partition of file systems in servers.
12. One System Officer and Two System Assistants, as this provision is made in project, are to be appointed before start of software installation activity.
13. NIC officer to be nominated for Project Leader Role under respective High Court. On the part of application software, he/she will be responsible for complete roll-out of software, ensuring smooth operation of software through System Officers at all sites, consolidation of software feedbacks from different places and arranging High Court's approval before forwarding such feedbacks to software group.